

(1)	(2)	(3)	(4)	(5)
		Rs.	Rs.	Rs.
XXX. Co-operation	Revenue Capital Loans	148,71,31,000 1,96,00,000 2,94,00,000	- - -	148,71,31,000 1,96,00,000 2,94,00,000
XXXI. Panchayat Raj	Revenue Capital	5280,69,73,000 473,19,83,000	- -	5280,69,73,000 473,19,83,000
XXXII. Rural Development	Revenue Capital	10433,76,77,000 1,00,00,000	- -	10433,76,77,000 1,00,00,000
XXXIII. Major and Medium Irrigation	Revenue Capital	624,39,03,000 6590,82,91,000	- 26,30,85,000	624,39,03,000 6617,13,76,000
XXXIV. Minor Irrigation	Revenue Capital	98,53,71,000 673,78,20,000	- 66,00,000	98,53,71,000 674,44,20,000
XXXV. Energy, Infrastructure and Investment	Revenue Capital Loans	3770,51,52,000 165,86,00,000 90,02,00,000	- - -	3770,51,52,000 165,86,00,000 90,02,00,000
XXXVI. Industries and Commerce	Revenue Capital Loans	920,76,20,000 55,00,00,000 1,00,000	- - -	920,76,20,000 55,00,00,000 1,00,000
XXXVII. Tourism, Art and Culture	Revenue Capital	175,73,55,000 52,00,00,000	- -	175,73,55,000 52,00,00,000
XXXVIII. Civil Supplies Administration	Revenue	2746,13,46,000	-	2746,13,46,000
XXXIX. Information Technology and Communications	Revenue	360,21,61,000	-	360,21,61,000
XL. Public Enterprises	Revenue	1,43,01,000	-	1,43,01,000
Total		119836,96,47,000	17891,59,30,000	137728,55,77,000

C.S.S.V. DURGA PRASAD,

Secretary to Government,
Law Department.

XX. Labour and Employment	Revenue	353,00,57,000	- -	353,00,57,000
	Capital	45,00,00,000	- -	45,00,00,000
XXI. Social Welfare	Revenue	2697,86,64,000	- -	2697,86,64,000
	Capital	538,14,30,000	- -	538,14,30,000
XXII. Tribal Welfare	Revenue	1411,36,47,000	- -	1411,36,47,000
	Capital	152,00,26,000	- -	152,00,26,000
XXIII. Backward Classes Welfare	Revenue	4068,19,68,000	- -	4068,19,68,000
	Capital	361,97,00,000	- -	361,97,00,000
XXIV. Minority Welfare	Revenue	625,86,84,000	- -	625,86,84,000
	Capital	84,70,00,000	- -	84,70,00,000
XXV. Women, Child and Disabled Welfare	Revenue	1271,54,28,000	- -	1271,54,28,000
	Capital	60,19,25,000	- -	60,19,25,000
XXVI. Administration of Religious Endowments	Revenue	130,13,33,000	- -	130,13,33,000
XXVII. Agriculture	Revenue	6656,46,78,000	- -	6656,46,78,000
	Capital	48,95,20,000	- -	48,95,20,000
XXVIII. Animal Husbandry and Fisheries	Revenue	1246,22,95,000	- -	1246,22,95,000
	Capital	95,00,00,000	- -	95,00,00,000
XXIX. Forest, Science, Technology & Environment	Revenue	356,61,38,000	- -	356,61,38,000
	Capital	65,00,000	- -	65,00,000

(1)	(2)	(3)	(4)	(5)
X. Home Administration	Revenue	Rs. 4631,20,87,000	- -	Rs. 4631,20,87,000
	Capital	154,20,00,000	- -	154,20,00,000
XI. Roads and Buildings	Revenue	1130,07,90,000	51,00,000	1130,58,90,000
	Capital	1883,05,00,000	- -	1883,05,00,000
	Loans	223,38,00,000	- -	223,38,00,000
XII. School Education	Revenue	17356,11,63,000	- -	17356,11,63,000
	Capital	146,53,34,000	- -	146,53,34,000
XIII. Higher Education	Revenue	2044,17,01,000	- -	2044,17,01,000
	Capital	222,94,22,000	- -	222,94,22,000
XIV. Technical Education	Revenue	717,32,05,000	- -	717,32,05,000
	Capital	36,60,00,000	- -	36,60,00,000
XV. Sports and Youth Services	Revenue	335,42,49,000	- -	335,42,49,000
	Capital	176,00,00,000	- -	176,00,00,000
XVI. Medical and Health	Revenue	5619,82,06,000	- -	5619,82,06,000
	Capital	477,25,56,000	- -	477,25,56,000
	Loans	6,68,00,000	- -	6,68,00,000
XVII. Municipal Administration and Urban Development	Revenue	2902,29,74,000	- -	2902,29,74,000
	Capital	1784,86,00,000	- -	1784,86,00,000
	Loans	41,79,00,000	- -	41,79,00,000
XVIII. Housing	Revenue	993,16,36,000	- -	993,16,36,000
	Loans	139,67,00,000	- -	139,67,00,000
XIX. Information and Public Relations	Revenue	142,27,59,000	- -	142,27,59,000

THE SCHEDULE
(See sections 2 and 3)

Demand Number	Services and Purposes	SUMS NOT EXCEEDING		
		Voted by the Legislative Assembly	Charged on the Consolidated Fund of the State	Total
(1)	(2)	(3)	(4)	(5)
I.	State Legislature	Rs. 110,01,34,000	Rs. 4,37,21,000	Rs. 114,38,55,000
II.	Governor and Council of Ministers	12,84,21,000	11,14,02,000	23,98,23,000
III.	Administration of Justice	717,50,71,000	-	717,50,71,000
	Capital	50,00,00,000	-	50,00,00,000
IV.	General Administration and Elections	278,02,73,000	31,23,92,000	309,26,65,000
	Capital	23,17,00,000	-	23,17,00,000
V.	Revenue, Registration and Relief	1921,76,68,000	-	1921,76,68,000
	Capital	370,73,00,000	-	370,73,00,000
VI.	Excise Administration	376,30,03,000	-	376,30,03,000
	Revenue	2,00,00,000	-	2,00,00,000
VII.	Commercial Taxes Administration	382,92,65,000	-	382,92,65,000
	Capital	1,00,00,000	-	1,00,00,000
VIII.	Transport Administration	145,27,64,000	-	145,27,64,000
	Revenue	5,50,00,000	-	5,50,00,000
IX.	Fiscal Administration, Planning, Surveys and Statistics	20658,62,89,000	12263,12,18,000	32921,75,07,000
	Capital	670,94,00,000	-	670,94,00,000
	Loans	74,10,00,000	-	74,10,00,000
	Public Debt	-	5554,24,12,000	5554,24,12,000

Short Title.

1. This Act may be called the Andhra Pradesh Appropriation Act, 2016.

Appropriation of Rs.137728,55,77,000 from and out of the Consolidated Fund of the State of Andhra Pradesh for the financial year commencing on the 1st April, 2016, a sum not exceeding one lakh thirty seven thousand seven hundred and twenty eight crores, fifty five lakhs and seventy seven thousand rupees, being moneys required to meet:-

2. The State Government may appropriate from and out of the Consolidated Fund of the State of Andhra Pradesh, for the financial year commencing on the 1st April, 2016, a sum not exceeding one lakh thirty seven thousand seven hundred and twenty eight crores, fifty five lakhs and seventy seven thousand rupees, being moneys required to meet:-
(a) the grants made by the Andhra Pradesh Legislative Assembly for the year, as set-forth, in column (3) of the Schedule; and
(b) the expenditure charged on the Consolidated Fund of the State of Andhra Pradesh for the year, as set-forth in column (4) of the Schedule.

Appropriation.

3. The sums authorized to be appropriated from and out of the Consolidated Fund of the State of Andhra Pradesh by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

Sixty-seventh year of the Republic of India, as follows:-

Be it enacted by the Legislature of the State of Andhra Pradesh in the

AN ACT TO AUTHORISE PAYMENTS AND APPROPRIATION OF
MONEYS FROM AND OUT OF THE CONSOLIDATED FUND OF THE
STATE OF ANDHRA PRADESH FOR THE SERVICES OF THE
FINANCIAL YEAR COMMENCING ON THE 1ST APRIL, 2016.

ACT NO. 6 OF 2016.

information.

The following Act of the Andhra Pradesh Legislature received the assent
of the Governor on the 31st March 2016, and the said assent is hereby first
published on the 31st March 2016 in the Andhra Pradesh Gazette for general

**ANDHRA PRADESH ACTS, ORDINANCES AND
REGULATIONS Etc.**

No.6] HYDERABAD, THURSDAY, MARCH 31, 2016.

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